WP(C). No. 213 of 2014

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

25-02-2015

Mr. S. Dey, learned Advocate, appears for the petitioner.

Mr. KS Kynjing, learned AG, assisted by Mr. S.Sen Gupta, learned GA, represents the State respondents.

Learned AG, states that an independent inquiry was conducted by the Divisional Commissioner, Tura, and the said inquiry report has been submitted on 20-2-2015. Thus, learned counsel for the petitioner prays for and is granted 3(three) weeks' time to go through the report and file reply. List on 18-3-2015.

JUDGE **CHIEF JUSTICE (ACTING)**

S.Rynjah

WA. No. 43 of 2014

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

25-02-2015

Mr. H.Kharmih, learned Advocate, appears for the appellants.

Mr. R. Deb Nath, learned Advocate, represents the respondents - Ministry of Environment & Forest.

Ms. A.Thangkhiew, learned Advocate, is for respondent Nos. 3, 4, 5 and 7.

Learned counsel for the Ministry of Environment & Forest states that he has just received instruction to appear in the matter. Thus, he prays for time to seek further instructions and file report of the Ministry. He may do so within 4(four) weeks. List on 25-3-2015.

JUDGE **CHIEF JUSTICE (ACTING)**

S.Rynjah

MC(WA) No. 99 of 2014

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR. JUSTICE S.R. SEN

25.02.2015

Mr BK Deb Roy, learned counsel, appears for the applicant.

Mr SP Sharma, learned counsel, represents the respondents.

On the request of learned counsel for the applicant, the matter is adjourned for two weeks to seek instruction.

List the matter on 13.03.2015.

JUDGE CHIEF JUSTICE
(ACTING)

dev

WA No. 34 of 2013
IN WP(C) No. 154 of 2012

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR. JUSTICE S.R. SEN

25.02.2015

Mr P Yobin, learned counsel, appears for the appellant.

Mr A Khan, learned counsel, represents the respondents.

There is a request by Mr P Yobin, learned counsel on behalf of Dr. ODV Ladia, learned senior Advocate, who has been engaged to argue the matter, for adjournment, on the ground that the latter is in personal difficulty. Learned counsel for the respondents has no objection to the adjournment being allowed.

List the matter on 12.03.2015.

JUDGE CHIEF JUSTICE
(ACTING)

dev

WA No. 43 of 2013
IN WP(C) No. 174 of 2013

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR. JUSTICE S.R. SEN

25.02.2015

Ms R Dutta, learned counsel, appears for the appellant.

Mr R Gurung, learned GA, represents the respondents.

Ms R Dutta, learned counsel for the appellant prays for adjournment on the ground that learned counsel on record for appellant, Shri K Paul is indisposed and is not available today to argue the matter

List the matter on 06.03.2015.

JUDGE CHIEF JUSTICE
(ACTING)

dev

WA No. 49 of 2013
IN WP(C) No. 175 of 2013

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR. JUSTICE S.R. SEN

25.02.2015

Ms R Dutta, learned counsel, appears for the appellant.

Mr R Gurung, learned GA, represents the respondents.

Ms R Dutta, learned counsel for the appellant prays for adjournment on the ground that learned counsel on record for appellant, Shri K Paul is indisposed, and thus, is not in position to argue the matter

List the matter on 06.03.2015.

JUDGE CHIEF JUSTICE
(ACTING)

dev

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR. JUSTICE S.R. SEN

25.02.2015

Mr Subhash Ch. Keyal, learned Asst. SGI, appears for the appellants.

Ms SG Momin, learned counsel, represents the respondent.

Learned counsel for Union of India prays for and is granted two weeks' time to await the decision of the Appointment Committee of Cabinet on proceedings of Departmental Promotion Committee said to have been sent to it.

List the matter on 12.03.2015.

JUDGE CHIEF JUSTICE
(ACTING)

dev

MC(WA). No. 12 of 2015

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

25-02-2015

Mr. A. Khan, learned Advocate, appears for the applicant.

As per office report, AD Card of the registered envelope sent for service of notice has not yet been received.

Learned counsel for the applicant states that he has taken steps for service, and thus prays for further time to await the final report on service. List the matter after 2(two) weeks on 11-3-2015.

JUDGE **CHIEF JUSTICE (ACTING)**

S.Rynjah

WA. No. 44 of 2014

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

25-02-2015

Mr. H.Kharmih, learned Advocate, appears for the appellants.

Mr. R. Deb Nath, learned Advocate, represents the respondents - Ministry of Environment & Forest.

Ms. A.Thangkhiew, learned Advocate, is for respondent Nos. 3, 4, 5 and 7.

Learned counsel for the Ministry of Environment & Forest states that he has just received instruction to appear in the matter. Thus, he prays for time to seek further instructions and file report of the Ministry. He may do so within 4(four) weeks. List on 25-3-2015.

JUDGE **CHIEF JUSTICE (ACTING)**

S.Rynjah

WP(C). No. 68 of 2012

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

25-02-2015

No one appears for the petitioner.

Mr. R.Kharsyad, learned Advocate, represents the private respondents.

Learned counsel Mr. R.Kharsyad, appearing on behalf of Mr. GS Massar, learned Sr. counsel engaged to appear for private respondents, prays for adjournment on the ground that the latter is in personal difficulty on account of indisposition of his wife. List the matter after 2(two) weeks on 11-3-2015.

JUDGE **CHIEF JUSTICE (ACTING)**

S.Rynjah

WP(C). No. 344 of 2014

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

25-02-2015

Mr. VK Jindal, learned Sr. Advocate, assisted by Ms. QB Lamare, learned Advocate, appears for the petitioner.

Mr. SC Keyal, Asstt. Solicitor General, represents the respondents.

Learned Asstt. Solicitor General appearing for the respondents submitted that he was entrusted with the brief only yesterday. He is not fully acquainted with the background of this case. However, during the course of arguments, he also stated that the department has collected certain incriminating materials in investigation which he wants to place on record. But that nevertheless, he also wants clarify the query raised by the Court vide the earlier orders. However, he admits that the department has not issued any circular of the kind, the Court want to know. On his request, we list the matter on 12-3-2015.

JUDGE **CHIEF JUSTICE (ACTING)**

S.Rynjah